

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

**Petition(s) for Special Leave to Appeal (C) No. 2113/2011
(Arising out of impugned final judgment and order dated 27-09-2010
in CMWP No. 7335/1987 passed by the High Court of Judicature at
Allahabad)**

SMT JAI SHREE DEVI (DEAD) THROUGH LRS. & ORS. **Petitioner(s)**

VERSUS

THE STATE OF UTTAR PRADESH & ORS. **Respondent(s)**

(With IA No. 119207/2019 - EXEMPTION FROM FILING O.T. and IA No. 119205/2019 - INTERVENTION/IMPLEADMENT)

Date : 25-11-2021 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mr. Matrugupta Mishra, Adv.
 Ms. Ishita Thakur, Adv.
 Mr. Vignesh Srinivasan, Adv.
 Ms. Sharmila Upadhyay, AOR

For Respondent(s) Mr. Tanmaya Agarwal, AOR
Mr. Wrick Chatterjee, Adv.

Ms. Mridula Ray Bharadwaj, AOR

UPON hearing the counsel the Court made the following
O R D E R

Part -heard.

Learned counsel for the State seeks and is granted time to produce necessary pleadings of the parties particularly in the appeal dated 03.09.1990 and before the prescribed authority on 03.01.1986 and again in the appeal dated 30.01.1987 and also a copy of the writ petition and order dated 20.07.1978.

List the matter on 15th December, 2021.

(NIDHI AHUJA)
AR-cum-PS

(RENU KAPOOR)
BRANCH OFFICER